

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 1487  
TO BE ANSWERED ON 26/07/2018**

**TELECAST OF VULGAR PROGRAMME**

**1487. SHRI KAUSHAL KISHORE:**

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether the Government is aware that a vulgar programme under the name 'AIB' on the lines of foreign programmes was telecast by Bollywood actors some years ago, which is still on You Tube;
- (b) If so, the details thereof along with the action taken thereon;
- (c) the steps taken by the Government to ensure that such type of vulgar and obscene programmes are banned in future in view of culture and civilization of the country?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
INFORMATION & BROADCASTING  
[COL RAJYAVARDHAN RATHORE (Retd.)]**

(a) & (b): The Indian Broadcasting Foundation (IBF), a self-regulatory body of Non-News & Current Affairs TV channels, has set up Broadcasting Content Complaints Council (BCCC) to examine the complaints relating to content of television programmes. BCCC has informed that the programme was not telecast on any television channel. This show was held at Sardar Vallabh Bhai Patel Stadium in Mumbai on 20<sup>th</sup> December, 2014 and was subsequently uploaded on You Tube on 28<sup>th</sup> January, 2015. The You Tube link of the programme was said to have been removed on 3<sup>rd</sup> February 2015 by the show's producers.

(c): As per existing regulatory framework, all programmes and advertisements telecast on private satellite TV channels and transmitted/re-transmitted through the Cable TV network are required to adhere to the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. The Act does not provide for pre-censorship of any programme and advertisement telecast on such TV channels. However, it prescribes that all

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programmes and advertisements telecast on such TV channels should be in conformity with the prescribed Programme Code and Advertising Code enshrined in the said Act and the rules framed thereunder, which contain a wide range of parameters to regulate programmes and advertisements including vulgar and indecent content on TV channels.

The Ministry has set up Electronic Media Monitoring Centre (EMMC) to monitor the content telecast on private TV channels with reference to the violation of Programme and Advertising Codes. An Inter-Ministerial Committee (IMC) has also been set up in the Ministry to take cognizance suo-motu or look into the specific complaints against the violation of Programme and Advertising Codes. The IMC has representatives from the Ministries of Home Affairs, Defence, External Affairs, Law, Women and Child Development, Health & Family Welfare, Consumer Affairs, Information & Broadcasting and a representative from the industry in Advertising Standards Council of India (ASCI). The IMC meets periodically and recommends action in respect of violation of Programme and Advertising Codes by private TV channels. Apart from this, the Ministry has also issued directions to States to set up District level and State level Monitoring Committees to monitor content telecast on cable TV channels.

BCCC has issued an Advisory on 27<sup>th</sup> December 2012 with regard to comedy shows aired on various non-news general entertainment TV channels. The same is available on Indian Broadcasting Foundation (IBF) website i.e. [www.ibfindia.com](http://www.ibfindia.com) .

Ministry of Electronics and Information Technology (Meity) has informed that the Information Technology Act 2000 has provisions for dealing with obscene content in electronic form. Sections 66E, 67, 67A and 67B of the Act provides punishment in the form of imprisonment and fine for publishing or transmitting obscene material in electronic form.

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